## (TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-13011/01/2024-US. I Government of India Ministry of Law and Justice Department of Justice (Appointments Division)

> Jaisalmer House, 26, Man Singh Road, New Delhi-110 011, dated 24th January, 2024.

## **NOTIFICATION**

In exercise of the powers conferred by clause (2) of Article 124 of the Constitution of India, the President is pleased to appoint Shri Justice Prasanna Bhalachandra Varale, Chief Justice of the Karnataka High Court, to be a Judge of the Supreme Court of India, with effect from the date he assumes charge of his office.

(Narayan Prasad) 24/1

Deputy Secretary to the Government of India

Tel: 230 721 49

To

The Manager, Government of India Press, Minto Road, New Delhi.

## No. K-13011/01/2024-US.I

Dated: 24.01.2024.

## Copy to: -

- 1. Shri Justice Prasanna Bhalachandra Varale, Chief Justice of the Karnataka High Court, through Registrar General of Karnataka High Court, Amaravati, Bengaluru
- 2. The Secretary to Governor, Karnataka, Bengaluru.
- 3. The Secretary to Chief Minister, Karnataka, Bengaluru
- 4. The Secretary General, Supreme Court of India, New Delhi.
- 5. The Secretary to the Chief Justice, High Court of Karnataka, Bengaluru
- 6. The Chief Secretary, Government of Karnataka, Bengaluru.
- 7. The Registrar General, High Court of Karnataka, Bengaluru.
- 8. The Accountant General, Karnataka, Bengaluru.
- 9. The President's Secretariat, (CA.II Section), Rashtrapati Bhavan, New Delhi
- 10. PS to Principal Secretary to the Prime Minister, PM's Office, South Block, New Delhi.
- 11. Registrar (Conf.), o/o Chief Justice of India, 7, Krishna Menon Marg, New Delhi.
- 12. PS to MoS, L&J (I/C)/PPS to Secretary (J).
- 13. Technical Director, NIC, Department of Justice, with a request to upload on the website of the Department (www.doj.gov.in).

(Prem Chand)

Under Secretary to the Government of India

Tele: 2338 2978